

IN THE HIGH COURT FOR THE STATES OF PUNJAB AND HARYANA
AT CHANDIGARH

RSA No. 4041-2013 (O&M)

Maghar Singh and Anr

Vs

Parshotam Lal and ors.

To,

Respondent No. 1 – Parshotam Lal son of Jagan Nath;
Respondent No. 2 – Nachhattar Singh son of Gurbachan Singh;
Respondent No. 3 – Jangir Singh son of Chanda Singh;
All residents of village Gill Patti, Tehsil and District Bathinda;

Whereas, it is proved to be satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against them to appear in this court on 25.7.2019 personally or through summons authorized by law to act for them or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided exparte.

Given under my hand and the seal of this Court this 2.4.2019.

Yours faithfully

Handwritten signature
2/4/19
Superintendent (Judicial).
M